

ITEM NO.102

COURT NO.10

SECTION IV

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G SCivil Appeal No(s).1457/2007

IQBAL SINGH (D) BY LRS. & ORS.

Appellant(s)

VERSUS

LUDHIANA IMPROVEMENT TRUST & ORS.

Respondent(s)

(and IA No.60192/2017-XTRA)

WITH

C.A.No.6278/2009 (IV)

Date : 09-11-2017 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ARUN MISHRA

HON'BLE MR. JUSTICE MOHAN M. SHANTANAGOUDAR

For Appellant(s)

Mr.Prashant Shukla, Adv.
Mr.Sumit S. Pandey, Adv.
Ms.Pashupati Nath Razdan, Adv.Mr.Anupam Lal Das, Adv.
Mr.Raktim Gogoi, Adv.
Mr.Kartikeya Singh, Adv.
Mr.Anirudh Singh, Adv.

Mr.R.C.Gubrele, AOR

Mr.Kanhaiya Priyadarshi, AOR

Mrs.Nanita Sharma, AOR

For Respondent(s)

Mr.Suresh C. Gupta, Adv.
Mr.Birendra Kumar Mishra, Adv.
Ms.Poonam Atrey, Adv.Mr.Abhay Kumar, Adv.
Mr.Saurabh Mishra, Adv.
Mr.Himanshu, Adv.Mr.Saurabh Gupta, Adv.
Mr.Gagan Gupta, Adv

UPON hearing the counsel the Court made the following
O R D E R

List these matters on Tuesday, 14th November, 2017.

It is made clear to learned counsel for the parties
that case will not be adjourned any further.

(Ashok Raj Singh)
Court Master

(Jagdish Chander)
Court Master